



CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

O.A.No. 350/587/2019

Date of order : 12.06.2019

Coram : Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Dr. Nandita Chatterjee, Administrative Member

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1. Smt. Swapna Barman wife of Late Prafulla Kumar Barman, Ex-GDSMP SitalKuchi Sub Office under Cooch Behar Division, Cooch Behar – 736158, aged about 52 years, by profession housewife,
2. Shri Pankaj Kumar Barman son of Late Prafulla Kumar Barman, aged about 24 years, by profession, unemployed,

Both are residing at Vill. & P.O. Sital Kuchi, Dist. Cooch Behar, Pin – 736158.

..... Applicants

For the Applicants : Mr.J.R.Das, Counsel
Ms.T.Maity

- Versus -

1. **Union of India,**
Service through the Secretary, Ministry of Communications & IT, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi – 110016.
2. **The Postmaster General,**
North Bengal & Sikkim Region, Siliguri -734001.
3. **The Chief Postmaster General,**
W. B. Circle, Yogayog Bhawan, C.R. Avenue, Kolkata – 700012.
4. **The Superintendent of Post Offices,**
Cooch Behar Division, Cooch Behar – 736101.

..... Respondents

For the Respondents :Mr.T.K.Chatterjee, Counsel

ORDER (ORAL)

Justice L.Narasimha Reddy, Chairman:

In M.A. 317/2019

This application is filed with a prayer to permit the applicants herein to join in filing the O.A. It is stated that they are pursuing same cause of action. M.A. is accordingly allowed.

In OA 587/2019

The first applicant is the wife and the second applicant is the son of Late Prafulla Kumar Barman. He is said to have died on 17.02.2016 while in service. The applicants, herein, submitted representation to the Respondents with a request to provide employment to the second applicant on compassionate grounds. It is stated that the Sub-Divisional Inspector of Posts has forwarded the representation with covering letter dated 17.10.2016 to the Superintendent of Posts, Cooch Behar, 4th Respondent herein. The grievance of the applicant is that no step has been taken so far.

2. We heard Mr. J.R.Das, learned counsel for the applicant, and Mr. T.K.Chatterjee, learned counsel for the Respondents, at the stage of admission.

3. The applicants claim to be dependents of the deceased employee. In the Postal Department, the scheme of providing employment to the dependent of the employee, who died while in service, is in vogue. Since, quite a large number of applications in that category are received from time to time, a set of norms has



been evolved. The question as to whether the case of the applicants fits into such norms and, if so, their relative assessment along with other similarly situated persons, need to be undertaken. As of now, we cannot express any view on the merits of the case.

4. We, therefore, dispose of the OA. directing Respondent No.4 to consider the application of the applicants for providing employment on compassionate grounds in accordance with the existing norms and, to pass appropriate orders within three months from the date of issue of order. Result of such consideration shall be communicated to the applicants in writing. There shall be no order as to costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Justice L. Narasimha Reddy)
Chairman

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